

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,

NEW DELHI

MA. No. 129/2024

IN

OA No. 439/2023

IN THE MATTER OF:

Birender Sangwan

.... Applicant

VERSUS

Ministry of Public Works Department & Ors.

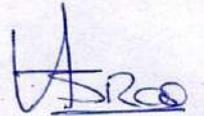
..... Respondents

INDEX

S.No	PARTICULARS	PAGE NO.
1.	Index	01
2.	Compliance Report by way of affidavit by DMRC/Respondent No.4	02-04
3.	Annexure R-1: Copy of proof of deposition of environmental compensation.	05-07
4.	Annexure R-2 (Colly): Copy of the Letters dated 24.03.2025 and 29.03.2025	08-13

Defendant No. 1/DMRC

THROUGH



AS RAO

DEPUTY GENERAL MANAGER/LEGAL
DELHI METRO RAIL CORPORATION

Mob: 8527664448

EMAIL: asrao2007@rediffmail.com

NEW DELHI
04.04.2025

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

MA. No. 129/2024

IN

OA No. 439/2023



IN THE MATTER OF:

Birender Sangwan

.... Applicant

VERSUS

Ministry of Public Works Department & Ors.

..... Respondents

COMPLIANCE REPORT BY WAY OF AFFIDAVIT ON BEHALF OF
DELHI METRO RAIL CORPORATION/ RESPONDENT NO. 4 IN TERMS
OF THE ORDER DATED 20.02.2025 PASSED BY THIS HON'BLE
TRIBUNAL

MOST RESPECTFULLY SHOWETH:-

I, A.S Rao, S/o Late Sh. A.V Rao, Aged about 57 years, working as Deputy General Manager/Legal with Delhi Metro Rail Corporation, Headquartered at Metro Bhawan, Fire Brigade Lane, Barakhamba Road, New Delhi-110001, do hereby solemnly affirm and declare as under:-

1. That the Deponent is working as Deputy General Manager and currently Posted in Legal Department of Respondent No. 4, duly authorized, conversant with the facts of the case and therefore, competent to swear this Affidavit.



A.S Rao

2. That the answering Respondent is filing the Present Compliance Report by way of Affidavit pursuant to Order dated 20.02.2025 passed by this Hon'ble Tribunal.

3. That the OA No. 439/2023 was disposed of by this Hon'ble Tribunal vide Order Dated 25.01.2024 with following directions issued to the answering Respondent.

"23. In view of the above the present application is disposed off with directions to Respondents No. 1 to 3 to pay amount of Rs 1 Lakh as environmental compensation for damage cost to environment due to demolition of DDA Park Wall measuring 30.06 meters and Respondents No. 4 to 6 to pay amount of Rs. 3 Lakhs for damage caused to environment due to demolition of DDA Park Wall measuring 105.5 meters. Respondents No. 5 and 6 are also directed to reconstruct the DDA Park Wall measuring 105.5 meters as undertaken at their own costs. The DDA is directed to file further status report in this regard on such reconstruction on DDA Park Wall by Respondents No. 5 and 6 within 01 month thereafter by email at judicialngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of image PDF, before the Ld. Registrar General, National Green tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before this bench for further directions".

4. That the above mentioned Environmental Compensation was directed to be deposited with the DPCC within 04 months from the date of the Order i.e. 25.01.2024, in terms of the directions of the Hon'ble NGT contained in Para 19 of the said Order.

5. That in compliance of the Order dated 25.01.2024, Environmental Compensation amounting to Rs. 3 Lakhs in the form of Demand Drafts bearing numbers 004148, 004149, 004150 was deposited with the DPCC,



U/S/CS

GNCTD, 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006 on behalf of Respondents No. 4 to 6 on 10.05.2024. A Copy of proof of said deposition is annexed herewith as **Annexure R-1.**



6. That the answering Respondent sought Compliance of the Order Dated 25.01.2024 from Respondents No. 5 and 6 through letter bearing No. DMRC/PH-IV/CPM-2/DC01/Grievance/661/6593 dated 24.03.2025, being Contractors of the answering Respondents at the subject site. A Letter bearing No. CCECC-KEC JV/CIVIL/DMRC/DC01/6144 Dated 29.03.2025 was received by the answering Respondent. As per the said Letter, the restoration works for DDA Park Boundary Wall from P240 to P246 had already been completed 08 months ago. The Photographs of the completed boundary wall was also annexed along with the said Letter. A Copy of the Letters dated 24.03.2025 and 29.03.2025 are Annexed herewith as **Annexure R-2 (colly).**

7. In view of the facts and circumstances mentioned hereinabove, it is stated that the answering respondent has duly complied with the Order dated 25.01.2024 passed by this Hon'ble Tribunal.

Deponent

VERIFICATION:

Verified at New Delhi on this 04th APRIL, 2025 that the contents of my above affidavit from Para 1 to 7 are true and correct on the basis of the records maintained by the Respondent Corporation and nothing material has been concealed therefrom.

ATTESTED

NOTARY PUBLIC
DELHI (INDIA)
- 4 APR 2025



Deponent



CCECC – KEC JV

KEC

Ref.: CCECC-KEC JV/CIVIL/EXT/DC01/125

Date: 10th May 2024

To,
Delhi Pollution Control Committee
Department of Environment,
Govt. of NCT Delhi, 4th Floor,
ISBT Building, Kashmere Gate
New Delhi – 110006

10/05/2024
 (ENQUIRY COUNTER)
 DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT
 GOVT. OF NCT OF DELHI
 4TH FLOOR, ISBT BUILDING,
 KASHMERE GATE, DELHI-110006

Project: Contract DC-01: Part Design and Construction of Elevated Viaduct, Elevated Ramp, Siding line and Ten Elevated Stations viz. Keshopur, Paschim Vihar, Peeragarhi, Mangolpuri, West Enclave, Pushpanjali, Deepali Chowk, Madhuban Chowk, Prashant Vihar & North Pitampura (Excluding Architectural Finishing works of stations, Steel FOB & PEB works of stations) from Chainage 2831.235 mt. to 15206.166 mt. of Janakpuri West to R.K. Ashram Corridor (Extn. of Line-8) of Phase IV of Delhi MRTS"

Subject: Order dated 25.01.2024 passed by the Hon'ble National Green Tribunal Principal Bench, New Delhi in OA No.439/2023 in the matter of Sh. Birender Sangwan Vs Other Govt. & Private agencies in regard to non-compliance of guidelines directed and norms laid down by NGT and other statutory authorities-reg.

Ref: 1. Order dated 25.01.2024 passed by the Hon'ble National Green Tribunal Principal Bench, New Delhi in OA No. 439/2023.
 2. DPCC/CMC-III/NGT/ OA No. 439/2023/2169-71 dated 01.05.2024

Dear Sir,

We are in receipt of your captioned letter. Pursuant to the Order passed the Hon'ble Tribunal dated 25th January 2024, the Respondent No 4 Delhi Metro (DMRC) Head Office, Respondent No 5. (CCECC-KEC JV), and Respondent 6, (KEC International Pvt) are directed to pay a sum of Rs. 3,00,000/- (Three Lacs Only) for damages caused to the environment due to demolition of DDA Park wall measuring 105.5 meter.

Please note that the Respondents Nos 5 & 6 are also depositing on behalf of Respondent No. 4 (Delhi Metro). Please find attached Demand Drafts, in favour of DELHI POLLUTION CONTROL COMMITTEE the details hereunder:

1. DD no. 004148 for a sum of Rs. 1,00,000/- dated 2nd May 2024 drawn on Axis Bank Ltd Mundka DEL Branch.
2. DD no. 004149 for a sum of Rs. 1,00,000/- dated 2nd May 2024 drawn on Axis Bank Ltd Mundka DEL Branch.
3. DD no. 004150 for a sum of Rs. 1,00,000/- dated 2nd May 2024 drawn on Axis Bank Ltd Mundka DEL Branch.

Request you to acknowledge the receipt of this letter as the same is required to be informed to National Green Tribunal Principal Bench, New Delhi

Yours truly
 For CCECC-KEC JV

Srinivas Rongali
 Authorised Signatory

**CCECC – KEC JV****KEC**

Ref.: CCECC-KEC JV/CIVIL/EXT/DC01/125

Date: 10th May 2024

CC: 1. Delhi Metro (DMRC) Head Office,
Metro Bhawan, Fire Brigade Lane,
Barakhamba Road, New Delhi – 110001.
Email ID:- legal@dmrc.org
Tel No.:- 011-23418408

2. KEC International Pvt.,
RPG House 463, Dr. Annie Besant Road,
Worli Mumbai-400030.

Also at
8th Floor Building No,
9A, DLF Cyber City, DLF BIENCE MALL,
GURUGRAM Phase, Sector 24,
Gurugram, Haryana-48

8/10/05/2024
(ENQUIRY COUNTER)
DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT
GOVT. OF NCT OF DELHI
4TH FLOOR, ISBT BUILDING,
KASHMERE GATE, DELHI-110006

Enclosure: Annexure - A NGT Order attached – OA No. 439/2023

1. DD no. 004148 for a sum of Rs. 1,00,000/- dated 2nd May 2024
2. DD no. 004149 for a sum of Rs. 1,00,000/- dated 2nd May 2024
3. DD no. 004150 for a sum of Rs. 1,00,000/- dated 2nd May 2024



AXIS BANK LTD -----ISSUING BRANCH
IFS CODE - UTIB0002689 A/C PAYEE ONLY

MUNDKA DEL DL

VALID FOR THREE MONTHS FROM THE DATE OF ISSUE
DATE
दिनांक

0	2	0	2	0	2	0	2
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On Demand Pay DELHI POLLUTION CONTROL COMMITTEE

or order / या उनके आदेश पर

मौगे जाने पर
Rupees One lakh only
रुपये

अदा करे ₹ 100,000.00

OT DD. Sr. No. 4150

FOR VALUE RECEIVED

Purchaser: CCECC KEC JV

2689012100105 Payable at Par (B2K)

DRAWEE BANK AND BRANCH
अदाकर्ता बैंक और शाखा

CODE NO

AUTHORISED SIGNATORY
प्राधिकृत हस्ताक्षरकर्ता

AUTHORISED SIGNATORY
प्राधिकृत हस्ताक्षरकर्ता

Please sign above

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AXIS BANK LTD -----ISSUING BRANCH
IFS CODE - UTIB0002689 A/C PAYEE ONLY

MUNDKA DEL DL

VALID FOR THREE MONTHS FROM THE DATE OF ISSUE
DATE
दिनांक

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On Demand Pay DELHI POLLUTION CONTROL COMMITTEE

or order / या उनके आदेश पर

मौगे जाने पर
Rupees One lakh only
रुपये

अदा करे ₹ 100,000.00

OT DD. Sr. No. 4149

FOR VALUE RECEIVED

Purchaser: CCECC KEC JV

2689012100105 Payable at Par (B2K)

DRAWEE BANK AND BRANCH
अदाकर्ता बैंक और शाखा

CODE NO

AUTHORISED SIGNATORY
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AUTHORISED SIGNATORY
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Please sign above

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AXIS BANK LTD -----ISSUING BRANCH
IFS CODE - UTIB0002689 A/C PAYEE ONLY

MUNDKA DEL DL

VALID FOR THREE MONTHS FROM THE DATE OF ISSUE
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On Demand Pay DELHI POLLUTION CONTROL COMMITTEE

or order / या उनके आदेश पर

मौगे जाने पर
Rupees One lakh only
रुपये

अदा करे ₹ 100,000.00

OT DD. Sr. No. 4148

FOR VALUE RECEIVED

Purchaser: CCECC KEC JV

2689012100105 Payable at Par (B2K)

DRAWEE BANK AND BRANCH
अदाकर्ता बैंक और शाखा

CODE NO

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प्राधिकृत हस्ताक्षरकर्ता

AUTHORISED SIGNATORY
प्राधिकृत हस्ताक्षरकर्ता

Please sign above

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UTILITY FORMS PVT. LTD./Delhi/CTS-2010 19-08-2023

UTILITY FORMS PVT. LTD./Delhi/CTS-2010 19-08-2023

UTILITY FORMS PVT. LTD./Delhi/CTS-2010 19-08-2023



DELHI METRO RAIL CORPORATION LTD.

(A JOINT VENTURE OF GOVERNMENT OF INDIA AND GOVT. OF DELHI)

Office of the Chief Project Manager-2

1st Floor, Haiderpur Badli Mor Metro Station, Shalimar Place, New Delhi-110088

MOST URGENT

No. DMRC/PH-IV/CPM-2/DC-01/Grievance/661/6593

दिनांक: 24th मार्च, 2025

सेवामें,

CCECC-KEC (JV)

Mundka Casting Yard,

Near Mundka Railway Station,

Rani Khera, New Delhi- 110041

Email : rajeshwarkarj@kecrpg.com.

(Kind Attention: Mr. Srinivas Rongali, Authorized Signatory)

Contract DC-01—“Part Design and Construction of elevated Viaduct, Elevated Ramp, Siding line and Ten Elevated Stations viz. Keshopur, Paschim Vihar, Peeragarhi, Mangolpuri, West Enclave, Pushpanjali, Deepali Chowk, Madhuban Chowk, Prashant /Vihar & North Pitampura (Excluding Architectural Finishing works of stations, Steel FOB & PEB work of stations) from (Chainage 2831.235 mt. to 15206.166 mt.) of Janakpuri West to R.K Ashram Corridor (Extn. Of Line-8) of Phase-IV of Delhi MRTS”.

विषय: **MA No. 129/2024 in OA No. 439/2023 titled Birender Sangwan Vs. Ministry of Public Works Department & Ors. pending before Hon'ble National Green Tribunal.**

महोदय,

The Hon'ble National Green Tribunal on 20.02.2025 Inter-alia past the following order (reproduce relevant extracts only) in the MA No. 129/2024 in OA No. 439/2023 titled Birender Sangwan Vs. Ministry of Public Works Department & Ors (copy enclosed):

“ 6. Respondent Nos.4 to 6 were directed to pay environmental compensation of Rs 3 lakhs and respondents no. 5 and 6 were directed to reconstruct the DDA park wall and DDA was directed to file report in this regard. DDA has failed to submit any report in this regard.

7. In the facts and circumstances of the case and in view of noncompliance on the part of Respondents No. 1 (PWD) and 10 (DDA), Respondents No. 1 (PWD) and 10 (DDA) are burdened with costs of Rs. 10,000/- each. Costs be deposited with learned Registrar General of this Tribunal within one month

8. Respondents No. 1 and 10 are also directed to file compliance reports within one month.

9. Notices be also issued to Respondent No. 2 to 6 within one month. 6 requiring them to file compliance reports

10. List on 07.04.2025 for further consideration”.

(Signature)
R.M.

Page 1 of 2

The respondent No.4 is Delhi Metro Rail Corporation, Respondent no. 5 is CCECC-KEC JV and Respondent no. 6 is KEC International Pvt Ltd in the above matter case.

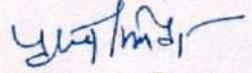
The contractor is requested to submit the compliances of the Hon'ble Tribunal order with reference to respondent no. 5 & 6 referred above

You are requested to submit the above compliance within a day of issue of this letter and treat it as Most Urgent.

This is for your kind information and further necessary action, please.

धन्यवाद,

भवदीय,



(प्रणव कुमार मिश्रा)

परियोजना प्रबन्धक-2A

प्रतिलिपि: कार्यकारी निदेशक/सिविल/प्रोजेक्ट-III - आपकी जानकारी हेतु।



CCECC 282 KEC JV



10

Ref.: CCECC-KEC JV/CIVIL/DMRC/DC01/6144

Date: 29th March 2025

To,
Project Manager-2A (DC-01)
Office of the ED/Civil/Project-III,
Delhi Metro Rail Corporation Ltd
1st floor, Haiderpur Badli Mor Metro Station
New Delhi - 110088

Handwritten notes:
D
Y. S. / M. T.
for a-a
29/3/2025
D. No. 1428
01/04/25

Project: Contract DC-01: Part Design and Construction of Elevated Viaduct, Elevated Ramp, Siding line and Ten Elevated Stations viz. Keshopur, Paschim Vihar, Peeragarhi, Mangolpuri, West Enclave, Pushpanjali, Deepali Chowk, Madhuban Chowk, Prashant Vihar & North Pitampura (Excluding Architectural Finishing works of stations, Steel FOB & PEB works of stations) from Chainage 2831.235 mt. to 15206.166 mt. of Janakpuri West to R.K. Ashram Corridor (Extn. of Line-8) of Phase IV of Delhi MRTS

Subject: Regarding restoration of Boundary wall from P240 to P246

Reference:

1. LOA No: DMRC/20/IV-009/2019, Dated 08.11.2019
2. Contractor's letter No: CCECC-KEC JV /CIVIL/DMRC/DC01/5418 dated 11.05.2024
3. Employer's letter no: DMRC/PH1V/CPM-2/DC01/Grievance/661/6593 dated 24.03.2025

Dear Sir,

The Contractor would like to bring to Employer's notice that, the restoration works for boundary wall from P240 to P246 was completed 8 months ago. Here enclosed photos of boundary wall for your reference.

This is for your information and records please.

Assuring you of our continued co-operation all the time, we remain.

Yours truly
For CCECC-KEC JV

Handwritten signature:
Arajit Dutta
Contractor's Representative



Enclosure: Photos of Boundary Wall



